

File No: TIC-C10201(C)/1/2023-IMPORTS-FSSAI

Food Safety and Standards Authority of India
(A Statutory body under Ministry of Health & Family Welfare, Government of India)
(Trade and International Cooperation Division)
FDA Bhawan, Kotla Road, New Delhi-110002

The 7th March, 2023

ORDER

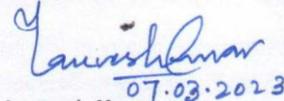
Subject: Clearance of Imported consignments of Food Grains including Pulses and Crude oil (edible grade)-reg.

In view of references received from Department of Consumer Affairs and Ministry of Agriculture regarding Indian pulses production, consumption scenario and import requirements, the imported consignment of Food Grains including Pulses and Crude oil (edible grade) are to be facilitated to ensure timely processing and clearance. Accordingly, all Authorized officers are directed to facilitate and carry out food import clearance process of all such imported consignments without delay.

Further, Importer shall declare and submit the undertaking/declaration in the form as Annexed to concerned Authorised Officer and Authorised Officers are directed to carry out visual inspection and upon satisfactory visual inspection, shall draw samples and issue Provisional No Objection Certificate (P-NOC) without waiting for the analysis report from the laboratory. On receipt of the analysis report from the laboratory, the Authorised Officer shall issue the final No Objection Certificate, if product conforms to the FSSAI standards.

2. This issues with the approval of the Competent Authority.

Encl: As Above.



Manvesh Kumar

Director (Imports)

dir-imports@fssai.gov.in

To,

1. All Regional Directors and Authorized Officers - for compliance of above order.
2. Director (Customs) & Commissioner (Single Window Project, CBIC)- with a request to circulate to all officials of Customs Department working as Authorized Officers for compliance.

Copy for information to-

3. PPS to CEO, FSSAI
4. CITO, FSSAI-HQ (for uploading on the FSSAI website)

Annexure

Declaration regarding the issue of provisional no objection certificate for Food Grains including Pulses and Crude oil (edible grade)

(To be printed on the Letterhead of the FBO/Importer/Company)

To

The Authorised Officer, FSSAI

<Port of Import>

Dear Sir,

I/We resident of..... [as Proprietor/ Partner/ Managing Director/ Director/ Authorised Signatory] of M/s..... are an importer of..... <Name of Food Items>.... in the consignment imported vide<Bill of Entry>.....dated.....at <Port location>....., request, you to issue provisional NOC for the same.

I/We hereby undertake to comply with the following terms and conditions on behalf of the importing firm/company as under: -

- (i) The entire consignment under above mentioned Bill of Entry will be retained in a storage facility at.....<address of warehouse>.....and no part of the consignment shall be released into the market prior to issuance of no objection certificate;
- (ii) Both Customs and Food Safety and Standards Authority of India have the right to inspect the said storage facility at any time to ensure that the consignment is held securely till the no objection certificate is provided by Food Safety and Standards Authority of India;
- (iii) In the event of non-compliance of any rules, regulations made under FSS Act, I/We shall be fully responsible to move the cargo back to Customs jurisdiction and comply with all the norms for destruction/ re-export as may be decided by the Competent Authority;
- (iv) In case of non-compliance of any of the above norms, I/We will not be eligible to avail of the above-mentioned facility in future. Besides, I/We will be liable for a contravention of the Food Safety and Standards Act, 2006 and rules & regulations made thereunder.

Signatures of the Importer with Stamp/ Seal

Name:

Place:

Address:

Date:

Contact Nos.